

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 596/90

Date of Decision: 29.10.1997

P. Suburayan & Ors.

Applicant.

Shri D.V. Gangal

Advocate for
Applicant.

Versus

Chief Engineer (SC) C.Riy. Bombay V.T. & Ors.
Respondent(s)

Shri S.C. Dhawan

Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G. Vaidyanatha, Vice Chairman

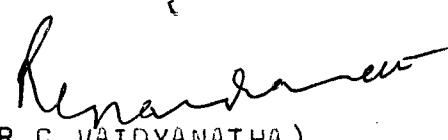
Hon'ble Shri. P.P. Srivastava, Member (A)

(1) To be referred to the Reporter or not? *no*

(2) Whether it needs to be circulated to other Benches of the Tribunal? *no*


(P.P. SRIVASTAVA)

MEMBER (A)


(R.G. VAIDYANATHA)
VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

OA.NO. 596/90

Wednesday this the 29th October, 1997

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman
Hon'ble Shri P.P.Srivastava, Member (A)

1. Pichan Suburayan
2. Laxmi Manikkum
3. Ysotthai Veeran

All are Gangman
R/o C/o P.W.I.,
Central Railway,
Gulberga.

By Advocate Shri D.V.Gangal

... Applicants

V/S.

1. The Chief Engineer,
(South Construction)
Central Railway, Bombay V.T.
2. The Executive Engineer,
Construction,
Central Railway, Panvel.
3. The Executive Engineer,
Construction,
Central Railway, Pune.
4. The Permanent Way Inspector
Central Railway, Gulbarga.

By Advocate Shri S.C.Dhawan

... Respondents

ORDER

(Per: Shri Justice R.G.Vaidyanatha, VC)

This is an application under Section 19 of the A.T. Act. Respondents have filed reply. Heard both the sides.

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2. In this case, the applicants are seeking a direction that they should be granted temporary status with all consequential benefits as mentioned in Chapter 23 of the Indian Railway Establishment Manual and they must get regular pay scale and other consequential reliefs.

3. The respondents have filed reply opposing the several prayers asked for in the application. When the matter was taken up for final hearing today, it is brought to our notice that identical matters in connected OA.NO.s 386, 387/90 and other connected cases were heard by another Division Bench of this Tribunal of which one of us (Hon'ble Member (A) Shri P.P.Srivastava) was a party. By order dated 23.9.1997 the said Bench considered the rival contentions and came to the conclusion that the applicants are not entitled to any relief and dismissed all the OAs. In our view, in the light of the judgement of the Division Bench of this Tribunal, the present application is not maintainable and the applicants are not entitled to any relief which they have prayed for in this application. Hence, agreeing with ^{the} view taken in that judgement, we hold that the applicants are not entitled to any relief.

4. In the result, the OA. is dismissed. In the facts and circumstances of this case, there will be no orders as to costs.


(P.P.SRIVASTAVA)
MEMBER (A)


(R.G.VAIDYANATHA)
VICE CHAIRMAN